

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER
AND
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

ITA Nos.1371 & 1372/Bang/2024
Assessment Years: 2014-15 & 2015-16

Shivlal No.41, 7 th Cross, 1 st Block T.C. Palya Main Road Ramamurthy Nagar Bengaluru 560 016 PAN NO : BDBPS6634M	Vs.	DCIT Central Circle-1(3) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	Smt. Suman Lunkar, A.R.
Respondent by	:	Shri Ganesh R Gale, Standing counsel for department

Date of Hearing	:	12.12.2024
Date of Pronouncement	:	12.12.2024

O R D E R

PER BENCH:

These appeals at the instance of the assessee are directed against order of ld. CIT(A)-11, Bangalore dated 17.5.2024 passed u/s 250 of the Income Tax Act, 1961 (in short “The Act”) for the assessment year 2014-15 and 2015-16.

2. At the time of hearing, the ld. A.R. of the assessee has filed a letter dated 22.11.2024 along with a copy of Form-1 filed under the direct tax Vivas Se Vishwas Scheme dated 23.10.2024 and stated that the assessee has filed a declaration in Form-1 to settle the disputed issues under the DTVSV Scheme, 2024 and as per the provisions of this scheme on receipt of Form-2, the appeal pending before the Hon’ble Tribunal would be deemed to have been

withdrawn. We accordingly at the request of the ld. A.R. of the assessee dismiss these appeals of the assessee as withdrawn with a liberty to reinstate the appeals, if the assessee's application under direct tax Vivad Se Vishwas Scheme, 2024 are not accepted.

3. In the result, both the appeals filed by the assessee are dismissed as withdrawn.

Order pronounced in the open court on 12th Dec, 2024

Sd/-
(Waseem Ahmed)
Accountant Member

Sd/-
(Keshav Dubey)
Judicial Member

Bangalore,
Dated 12th Dec, 2024.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The DR, ITAT, Bangalore.
5. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.